

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (C) Nos. 15924-15925/2022

(Arising out of impugned judgment and order dated 06-05-2022 in SA No. 283/2022 19-05-2022 in SA No. 283/2022 passed by the High Court of Judicature at Allahabad)

SARITA GUPTA @ SAVITA GUPTA & ORS.

Petitioner(s)

VERSUS

SHANTI DEVI & ORS.

Respondent(s)

(IA No. 133918/2022 - EXEMPTION FROM FILING O.T.
IA No. 51776/2023 - EXEMPTION FROM FILING O.T.
IA No. 51773/2023 - PERMISSION TO FILE ADDITIONAL DOCUMENTS/FACTS/
ANNEXURES)

Date : 07-07-2023 These matters were called on for hearing today.

CORAM : HON'BLE MR. JUSTICE HRISHIKESH ROY
HON'BLE MR. JUSTICE PANKAJ MITHAL

For Petitioner(s) Mrs. Rachna Gupta, AOR
Mr. Anil Kumar Sinha, Adv.
Mr. Siddharth Narang, Adv.
Mr. Kirti Vardhan Singh, Adv.

For Respondent(s) Mr. S.R. Singh, Sr. Adv.
Mr. S.S. Kulshreshta, Sr. Adv.
Mr. D.K. Garg, Adv.
Mr. Dhananjay Garg, AOR
Mr. Abhishek Garg, Adv.
Mr. Ishaan Tiwari, Adv.
Mr. R.P. Bansal, Adv.

UPON hearing the counsel the Court made the following

O R D E R

In view of letter circulated by learned counsel for the petitioners seeking adjournment to file an application for substitution of legal representative of respondent No.1, the matters stand adjourned by four weeks.

(NITIN TALREJA)
COURT MASTER (SH)

(KAMLESH RAWAT)
ASSISTANT REGISTRAR